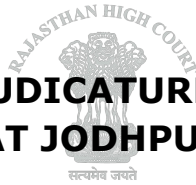




**HIGH COURT OF JUDICATURE FOR RAJASTHAN
AT JODHPUR**



S.B. Criminal Miscellaneous Bail Application No. 9086/2026
CNR: RJHC010644822026
URN: CRLMB / 19695U / 2026

Barbdivya S/o Swaroop Singh, Aged About 22 Years, R/o
Lakhuana, Tehsil Dabwali, District Sirsa, Haryana Presently
Lodged At Jail Hanumangarh

-----Petitioner

Versus

State Of Rajasthan, Through Public Prosecutor

-----Respondent

For Petitioner(s)	:	Mr. R.S. Choudhary with Mr. Rakesh Dhaka, Mr. Nitin Meel, Mr. Amit Saran
For Respondent(s)	:	Mr. Narendra Gehlot, PP with Mr. Omprakash Choudhary

HON'BLE MR. JUSTICE ASHOK KUMAR JAIN

Order

17/07/2026

1. The present bail application under Section 483 of BNSS is filed by the applicant-accused **Barbdivya S/o Swaroop Singh** seeking bail in respect of a criminal case registered as FIR No.357/2026 dated 21.05.2026 registered at P.S. Hanumangarh Town, District - Hanumangarh, for the offence under Sections 281 & 125(a) of BNS, 2023.
2. Learned counsel for the applicant submits that the applicant has been falsely implicated in the matter and the investigation against him is complete and he is no more required in investigation. He further submits that there are no chance of fleeing of applicant accused from the



jurisdiction of this Hon'ble Court. He also submits that the applicant undertakes not to repeat offence and cooperate with investigation/trial, which will take time.

3. Learned counsel for the applicant submitted that the complainant and his son they are in habit to prepare the reels and upload them on their social media account so as to impress and attract followers. He also submitted that on date of incident when complainant, who was working as C.I. Traffic, has stopped the car and making reel all of sudden son of the complainant has jumped in front of vehicle as part of drama story of reel, then he faced with an accident. He submits that the complainant and his son are active on social media and they are preaching others. He further submitted that the report registered by a complainant also indicate that the complainant on basis of information reached to the spot and intercepted a driver from performing stunt on public road and all of sudden his son also reached there, which may not be a coincidence. He also submitted that there is delay in filing the case whereas the complainant is a Police Officer.
4. Aforesaid contentions were opposed by learned Public Prosecutor.
5. Heard learned counsel for the applicant-accused and learned Public Prosecutor. Perused the material placed on record by both the parties.
6. On 21.05.2026 complainant Anil Kumar, C.I. Traffic Branch, Hanumangarh, has lodged a report about alleged incident of 19.05.2026 against unknown Audi Car driver for performing stunt on public road resulting in injury to his son Lakshya.





After registration of FIR No.357/2026 at Police Station Hanumangarh Town, Hanumangarh for offence under Sections 281 and 125(a) of BNS, 2023 the Police has investigated the matter and during investigation charge under Section 110 of BNS, 2023 was added. Present applicant is arrested on 23.06.2023, and there is no criminal antecedent against him. The injuries are as result of act by vehicle and the injured and the present applicant were not known to each other before the incident, and there is no mens rea behind the incident.

7. Upon hearing the arguments and perusing the record, we have found that the applicant-accused is no more required in the investigation and he is in custody for quite some time. The further proceedings will take its own time, therefore, looking to entirety of facts and circumstances of the case and without expressing any opinion on merits of the case, the Court deems it appropriate to grant bail to the applicant-accused.
8. Thus, the instant bail application filed on behalf of applicant-accused **Barbdivya S/o Swaroop Singh**, is hereby allowed and the applicant-accused is ordered to be released on bail upon furnishing a personal bond of ₹50,000/- with two sureties of like amount to the satisfaction of the Trial Court with the following conditions:-
 - (i) The applicant-accused shall not tamper with evidence or influence the witness in any manner.



- (ii) The applicant-accused shall not indulge in any criminal activity and shall not repeat any criminal offence punishable under the Law.
- (iii) The applicant-accused shall attend the hearing of the Trial Court on the date fixed by the Trial court or as and when asked to appear before the Trial Court.
- (iv) In case of any violation of above conditions, the bail granted to the applicant-accused shall be liable to be canceled.

9. Before parting with the order, it is appropriate to notice some unusual facts which require an inquiry by the DGP, Rajasthan. A Police Inspector indulged in preparing reels and further uploading them on social media, whether Instagram, Facebook or any other social media platform, with the assistance of his son, thereby creating a fan following, which itself is a very serious misconduct. The DGP, Rajasthan, is directed to conduct an inquiry and send a report to this Court within a period of two months from the date of receipt of a copy of this order.

10. The Registry is directed to send a copy of this order to the Trial Court through E-mail.

(ASHOK KUMAR JAIN),J

20/Ishan Dixit/359

